

1	2	3	4
26.	Tripura	446.81	499.00
27.	Uttar Pradesh	1830.67	4222.98
28.	Uttarakhand	907.57	731.40
29.	West Bengal	5073.56	4232.67
30.	Andaman and Nicobar Islands	31.66	93.36
31.	Chandigarh	194.32	172.73
32.	Dadra and Nagar Haveli	24.82	69.90
33.	Daman and Diu	21.89	83.00
34.	Delhi	354.33	907.88
35.	Lakshadweep	-	-
36.	Puducherry	114.35	426.20
TOTAL		52469.95	51084.22

Allocation for child rights

586. SHRI TIRUCHI SIVA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the details of allocations made during the previous year for safeguarding child rights, State-wise;

(b) whether Government considers the allocation to be sufficient; and

(c) if not, whether Government plans to increase the allocations for safeguarding child rights and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. VIRENDRA KUMAR): (a) The details of the allocations made during the previous year under "Child Protection Services" (CPS) (erstwhile Integrated Child Protection Scheme) is as follows:-

Year	Allocation (₹ in crore)	
	BE	RE
2017-18	BE-648	RE-648

(b) and (c) The Ministry of Women and Child Development has proposed to increase the allocation of Child Protection Services (CPS) scheme for the financial year 2019-2020 to ₹ 1500 crores.